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POST BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF THE EQUITY SHARES OF FDC LIMITED

This Post Buyback Public Announcement (the "Post Buyback Public Announcement") is being made pursuant to the provisions of Regulation 24(vi) of the Securities and Exchange Board of India (Buyback of Securities) Regulations, 2018 as amended thereto (the "SEBI Buyback Regulations"). This Post Buyback Public Announcement should be read in conjunction with the Public Announcement published on August 11, 2020 (the "Public Announcement") and the Letter of Offer dated September 04, 2020 (the "Letter of Offer"). All the terms used but not defined in herein shall have the same meanings as assigned in the Public Announcement and the Letter of Offer.

THE BUYBACK FDC Limited (the "Company") had announced the Buyback of upto 2,163,000 (Twenty One Lakh Sixty Three Thousand) fully paid-up equity

- shares, of face value of Re. 1/- (Rupee One) each ("Equity Shares"), representing 1.27% of the issued, subscribed and paid-up equity share capital of the Company as on March 31, 2020 (the "Buyback") on a proportionate basis, from the Eligible Shareholders holding Equity Shares as on August 21, 2020 (the "Record Date"), by way of a Tender Offer through the stock exchange mechanism ("Tender Offer"), for cash at a price of Rs. 450 (Rupees Four Hundred and Fifty Only) (the "Buyback Price") per Equity Share for an aggregate amount not exceeding Rs 9,733.50 Lakhs (Rupees Ninety Seven Crore Thirty Three Lakh Fifty Thousand only) (the "Buyback Size") excluding transaction cost, viz. brokerage, applicable taxes inter- alia including tax on distributed income to shareholders, Securities Transaction Tax, Goods and Services Tax, Stamp duty, etc, cost for the intermediaries appointed and other incidental costs (the "Transaction Cost"). The said Buyback size represented 6.31% and 6.30% of the aggregate of the Paid-up share Capital and Free Reserves of the Company as per the audited standalone and consolidated financial statements respectively for the year ended March 31, 2020. The Company has adopted Tender Offer route for the purpose of Buyback. The Buyback was implemented using the "Mechanism for 1.2
- acquisition of shares through Stock Exchange" notified by SEBI vide circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015, as amended from time to time and CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 ("SEBI Circulars"). 1.3 The Tendering Period for the Buyback Offer opened on Wednesday, September 16, 2020 and closed on Tuesday, September 29, 2020. **DETAILS OF BUYBACK:**
- 2.1 2,163,000 (Twenty One Lakh Sixty Three Thousand) Equity Shares were bought back under the Buyback, at a price of Rs. 450 (Rupees Four Hundred and Fifty) per Equity Share.
- 2.2

2.3

2.4

2.7

3.

as under

Sr.

No.

3.3

Sub Total (A)

Sub Total (B)

Grand Total (A)+(B)

MANAGER TO THE BUYBACK

Public Shareholding

Mutual Funds / Foreign Nationals)

Non Institutions (Public, Bodies Corporate, etc.,)

of the Letter of Offer.

- The total amount utilized in the Buyback is Rs 9,733.50 Lakhs (Rupees Ninety Seven Crore Thirty Three Lakh Fifty Thousand only) excluding the transaction cost, viz. brokerage, applicable taxes inter- alia including tax on distributed income to shareholders, Securities Transaction Tax, Goods and Services Tax, Stamp duty, etc, cost for the intermediaries appointed and other incidental costs. The Registrar to the Buyback i.e. Link Intime (India) Private Limited (the "Registrar"), considered a total of 12,936 valid bids for 1,86,60,720
 - Equity Shares in response to the Buyback, which is approximately 8.63 times the maximum number of Equity Shares proposed to be bought back. The details of valid bids considered by the Registrar to the Buyback Offer are as follows: No. of Equity Shares No. of Valid s. Category of Shareholders **Total Valid** % Rereserved in Buyback Bids **Equity Shares** No. sponse

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1.	Reserved category for Small Shareholders	324,450	11,684	1,067,919	3.29					
2.	General category for all other Eligible Shareholders	1,838,550	1,252	17,592,801	9.57					
	Total	2,163,000	12,936	18,660,720	8.63					
Note: Small Shareholders have tendered 1,067,919 Equity Shares. However, against the total entitlement of 324,450 Equity shares, the Buy-										
back Entitlement of the valid bids in the Buy-back was only for 112,209 Equity Shares. In view of the aforesaid response, 212,241 additional										
Equity Shares (being, Equity Shares tendered over and above the Buy-back Entitlement), have been accepted in proportion of the additiona										

Equity Shares tendered. Further, shareholders under General Category have tendered 17,592,801 Equity Shares, However, against the total entitlement of 1,838,550 Equity Shares, the Buy-back Entitlement of the valid bids in the offer was only for 1,626,222 Equity Shares. In view of the aforesaid response, 212,328 additional Equity Shares (being, Equity Shares tendered over and above the Buy-back Entitlement), have been accepted in proportion of the additional Equity Shares tendered.

All valid applications have been considered for the purpose of Acceptance in accordance with the SEBI Buyback Regulations and Paragraph 19

- The communication of acceptance / rejection has been dispatched by the Registrar to the respective Shareholders, by October 08, 2020. The settlement of all valid bids was completed by NSE Clearing Limited (the "Clearing Corporation") on October 08, 2020. The funds in respect of accepted Equity Shares have been paid out to the respective shareholders or to the seller brokers / custodians for onward transfer to such
- The dematerialized Equity Shares accepted under the Buyback have been transferred to the Company's separate demat account on October 08, 2020. The unaccepted dematerialized Equity Shares have been returned to respective Seller Brokers / custodians by the Clearing Corporation on October 08, 2020.
- The extinguishment of 2,163,000 (Twenty One Lakhs and Sixty Three Thousand) Equity Shares accepted under the Buyback, is currently under 2.8 process and shall be completed by October 19, 2020. In accordance with the SEBI Buyback Regulations, the Company, and its respective directors, accepts full responsibilities for the information contained in this Post Buyback Public Announcement and confirm that such document contains true, factual and material information and does not contain any misleading information.

CAPITAL STRUCUTRE AND SHAREHOLDING PATTERN:

The capital structure of the Company, pre and post Buyback is as under:

Particulars

Name of shareholder

Crore) **Authorised Share Capital** Equity Shares of Re. 1/- each 294,200,000 29.42 294,200,000 29.42 8% Non - Cumulative Redeemable Preference shares of Rs. 100/- each 3,000 0.03 3,000 0.03 Issued, subscribed and Paid-up Capital 16.88 Equity Shares of Re. 1/- each 170,973,084 17.10 168,810,084 *Subject to extinguishment of 21,63,000 Equity Shares

Pre-Buyback

Amount

(Rs. in

Equity Shares

accepted as a %age

of total Equity

Shares bought back

69.24

7.37

3.88

19.51

30.76

100.00

117,077,658

51.732.426

51,732,426

168,810,084

69.35

30.65

30.65

100.00

No. of

Shares

Number of

shares accepted

under the

Buyback

Post Buyback*

Amount

(Rs. in Crore)

Equity Shares

accepted as a

%age of total post buyback Equity

No. of

Shares

Shares 16.81% Meera Ramdas Chandavarkar 363,501 0.22%

3.2 The details of the shareholders from whom Equity Shares exceeding 1% of the total Equity Shares have been accepted under the Buyback are

2.	Nandan Mohan Chandavarkar in the capacity as Trustee of									
	Sandhya Mohan Chandavarkar Trust	205,	742	9.51%		0.12%				
3.	Nandan Mohan Chandavarkar in the capacity as Trustee of Mohar	ı								
	Anand Chandavarkar Trust	202,	177	9.35%		0.12%				
4.	Leo Advisors Private Limited in the capacity as Trustee of Ameya									
	Family Discretionary Trust	171,	497	7.93%		0.10%				
5.	Virgo Advisors Private Limited in the capacity as Trustee of Aditi									
	Family Discretionary Trust	114,	332	5.29%		0.07%				
6.	Ameya Ashok Chandavarkar	113,	955	5.27%		0.07%				
7.	Nippon India Small Cap Fund	107,	264	4.96%		0.06%				
8.	Nomita Ramdas Chandavarkar	60,	407	2.79%		0.04%				
9.	Fidelity Puritan Trust- Fidelity Low-Priced Stock Fund	59,	335	2.74%	0.04%					
10.	Nandan Mohan Chandavarkar	57,	886	2.68%	0.03%					
11.	Enam Advisors And Investment Consultants Private Limited	40,	40,792		0.02%					
12.	Ashish Kacholia	33,	767	1.56%		0.02%				
The shareholding pattern of the Company Pre and Post Buyback is as under:										
Category of Shareholders		Pre Buyback Shareholding		Post Buyback Shareholding						
		Pattern (as on August 21, 2020)		Pattern *						
		No. of Shares	% Holding	No. of S	hares	% Holding				
Prom	Promoters Shareholding									
Indian		118,379,910	69.24	117,07	77,658	69.35				
Foreign		-	-		-	-				

Extinguishment of 21,63,000 Equity Shares will be made in accordance with SEBI Buyback Regulations.

Sundae Capital Advisors Private Limited 3rd Floor, C - 11, Community Centre Janak Puri, New Delhi - 110 058



Foreign Investors (including Non Resident Indians/ FIIs/ Foreign

Financial Institutions / Banks and Mutual Funds promoted by Banks /

Email: fdc.buyback@sundaecapital.com Investor Grievance e-mail id: grievances.mb@sundaecapital.com

Tel. No. +91 11 4914 9740

Website: www.sundaecapital.com SEBI Regn. No.: INM000012494

Contact Person: Anchal Lohia As per Regulation 24(i)(a) of the SEBI Buyback Regulations, the Board of Directors of the Company accept full responsibility for the information

118,379,910

12.606.688

6,630,696

33,355,790

52,593,174

170,973,084

5. DIRECTORS' RESPONSIBILITY

Place: Mumbai Date: October 08, 2020

contained in this Post Buyback Public Announcement and confirm that such document contains true, factual and material information and does not contain any misleading information. For and on behalf of the Board of Directors of **FDC Limited** Sd/ Sd/ Sd/-

Mohan Anand Chandavarkar

Managing Director (DIN: 00043344)

Ashok Anand Chandavarkar Wholetime Director (DIN:00042719)

Varsharani Katre **Company Secretary**

The Company has appointed Sundae Capital Advisors Private Limited as the Manager to the Buyback and their contact details are given helow: